

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 33 of 2014 &  
IA No. 51 of 2014**

**Dated : 23<sup>rd</sup> January, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of**

**Impex Ferro Tech Ltd.  
Versus**

**... Appellant(s)**

**Central Electricity Regulatory  
Commission & Anr.**

**....Respondent(s)**

**Counsel for the Appellant(s) :**

**Mr. Amit Kapur  
Mr. Apoorva Misra  
Ms. Radhika Arora**

**Counsel for the Respondent(s) :**

**Mr. M.G. Ramachandran  
Ms. Swagatika Sahoo for R.2**

**ORDER**

It is submitted that the Order impugned in this Appeal has been challenged in another Appeal, which had already been admitted.

Therefore, **Admit.** Mr. M.G. Ramachandran, the learned counsel takes notice on behalf of Respondent N0.2. Notice be issued to the other Respondents returnable on 24.02.2014. Dasti service is permitted. Registry is also directed to issue notice to the other Respondents.

Post the matter on **24.02.2014** along with Appeal Nos. 328, 293 & 263 of 2013. In the meantime, pleadings be completed.

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**